

## S U P R E M E C O U R T O F I N D I A

## RECORD OF PROCEEDINGS

Criminal Appeal No(s).393/2017

STATE OF JHARKHAND THR.S.P.,CBI,RANCHI

Appellant(s)

VERSUS

SAJAL CHAKRABORTY

Respondent(s)

(With appln. (s) for c/delay in filing SLP and stay and office report)

WITH

Crl.A. No. 394/2017

(With appln for c/delay in filing SLP and de-tagging and exemption from filing O.T. and permission to file additional documents and permission to file additional documents and exemption from filing O.T. and permission to file additional documents and permission to file additional documents and Office Report)

Crl.A. No. 395/2017

(With appln for c/delay in filing SLP and exemption from filing c/c of the impugned order and Interim Relief and Office Report)

Date : 20/04/2017 This appeal was called on for hearing today.

CORAM :

HON&amp;#39;BLE MR. JUSTICE ARUN MISHRA

HON&amp;#39;BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. Ranjit Kumar, SG

Mr. Tushar Mehta, ASG.

Ms. Vibha Datta Makhija, Sr. Adv.

Mr. R.S. Jena, Adv.

Mr. Kumar Parimal, Adv.

Ms. Binu Tamta, Adv.

Mr. T.A. Khan, Adv.

Mr. Mukesh Kumar Maroria, Adv.

Mr. D. Shavaish, Adv.

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For Respondent(s) Mr. Adit S. Pujari, Adv.

Mr. Surabhi Dhar, Adv.

Mr. K. Awasthi, Adv.

Mr. Senthil Jagadeesan, Adv.

Mr. Ram Jethmalani, Sr. adv.

Mr. Surendra Singh, Sr. Adv.

Mr. Chitranjan Sinha, Sr. Adv.

Mr. D.S. Parmar, Adv.

Mr. Susheel Tomar, Adv.

Mr. Chirag Madan, Adv.

Mr. Ajay Awasthi, Adv.

Ms. Kavitta Shrama, Adv.

Ms. Abha R.Sharma, Adv.

Mr. Dharnidhar Jha, Sr. Adv.

Mr. Nityanand Jha, Adv.

Mr. R.K. Mishra, Adv.

Mr. Fauzia Shakil, Adv.

Mr. Nikhil Ranjan, Adv.

Mr. Snehasish Mukherjee, Adv.

UPON hearing the counsel the court made the following

## O R D E R

Heard the learned counsel for the parties.

Arguments concluded.

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Judgment reserved.

Written submissions, if any, be filed by 26 th

April, 2017.

(B. PARVATHI)

(NEELAM GULATI)

(TAPAN KR.CHAKRABORTY)

COURT MASTER

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